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### Madhya Pradesh Cattle Disease Act, 1934

# 16 of 1934

# [2 November 1934]

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### Madhya Pradesh Cattle Disease Act, 1934

### 16 of 1934

### [2 November 1934]

An Act to provide for the prevention of the spread of contagious diseases among cattle in the Central Provinces. Whereas it is expedient to provide for the prevention of the spread of contagious diseases among cattle:- And whereas the previous sanction of the Governor-General required by sub-section (3) of section 80-A of the Government of India Act has been obtained to the passing of this Act. It is hereby enacted as follows:-

### **<u>1.</u>** Short title extent and commencement :-

(1) This act may be called the Central Provinces Cattle Diseases Act, 1934. (2) This Act, except sections 3 to 9 extends to the whole of the Central provinces and shall come into force at once. Sections 3 to 9 shall extend to such areas and come in to force on such dates as the Local Government by notification, direct.

## 2. Definitions :-

In this Act, unless there is anything repugnant in the subject or context. (a) "Cattle" means such domesticated animals as may be prescribed. (b) "Contagious disease" means rinderpest and such other disease as may be prescribed and (c) "Prescribed" means prescribed by rule made under this Act.

# 3. Seasons and routes for importation of cattle :-

(1) When sections 3 to 9 have been extended to any are the local government may, by notification, appoint the seasons or seasons during which and the route or routes.- which cattle may be imported into such area and no person shall import cattle into such area otherwise than during the season and by the route so appointed. Quarantine Stations. (2) The local government may establish quarantine stations for the inspection and detention of such cattle along the routes appointed under sub-section (1).

### 4. Vaccination & Marking of cattle :-

(1) All cattle or arrival at quarantine station shall be liable:- (a) to be vaccinated against contagious disease, unless the Veterinary officer of the station is satisfied that they have been vaccinated against such disease within 1 months immediately proceeding their arrival or within longer period so preceding as may be prescribed; and (b) to be marked in the prescribed manner. Period of detention of cattle at quarantine stations. (2) The period of detention of cattle at quarantine stations for the purpose of inspection and vaccination shall be as may be prescribed. (3) Every person in charge of cattle shall give reason but assistance to the Veterinary Officer of the station and his subordinates for the inspection vaccination and marking of such cattle.

# 5. Assistance to Veterinary Officer of inspection etc. of cattle Feeding & upkeep of detained cattle :-

(1) The cattle so detained shall remain under the care of the person in-charge who shall be responsible for their feeding and upkeeping. Fodder depot and watering arrangements at quarantine stations. (2) The local Govt. shall establish fodder depots through the agency of the forest Deptt. At quarantine stations for the supply of fodder on payment to persons in-charge of cattle so detained or provide facilities for the grazing of such cattle on payment in any adjoining Government forest. The local government shall, likewise, make watering arrangements at every such station, unless there is a natural supply of water close there to, and persons in-charge of cattle shall be entitled to water free of charge. Precautions again straying of cattle. (3) Every person in-charge of cattle shall during the period of their detention, take reasonable precautions against their straying from the limits of the quarantine station or from the place allotted for their halt.

### 6. Liability to pay vaccination and marking fee :-

(1)The person in-charge of cattle shall be liable to pay the prescribed fee for their vaccination and marking under section 4. (2) If such fee is not paid, the Veterinary Officer of the station may seize as many cattle as well in his opinion, suffice to defray the fee Levi able under sub-section (1) and forthwith report the fact to the Deputy Commissioner or such other officer as may have been appointed by the Deputy Commissioner in this behalf. (3) The Deputy Commissioner or other officer so appointed may, if satisfied that such fee has not been paid, issue such notice or proclamatic as may be prescribed and cause the cattle so seized to be sold by auction and the proceeds of the sale applied to the payment of --(a) the amount due on account of the fee Levi able under subsection (1), and (b) the charges in connection with the seizure, custody feeding and up of the cattle and the proceedings of the sale. (4) The balance of the purchase money, if any, shall be delivered to the person who was in-charge of cattle when they were seized or their owner, together with an account showing:- (a) the number of cattle seized. (b) The time during which they had been custody. (c) The proceeds of sale, and (d) The manner in which those proceeds have been disposed of.

### 7. Permit of release of cattle :-

The Veterinary office of quarantine station shall, at the time of release of cattle from the station, grant in such for as may be prescribed, a permit to the person in their charge and such person shall, while in-charge of the cattle, produce it whenever so required by such officers of the Revenue, Police, Forest, Medical or Veterinary Department as may be prescribed. If such person fails to produce a permit, the officers aforesaid shall give him reasonable facility to produce the same within a given time.

# 8. Prohibition to pass beyond quarantine station :-

No person importing cattle into any area during a season and by route appointed for such area under section 3 shall pass beyond a quarantine station be holds a permit under section 7 in respect of the cattle in his charge.

### 9. Prohibition to purchase sale unvaccinated cattle :-

No professional dealer in cattle shall purchase or sale cattle to any person and no person shall sale cattle to sub dealer unless such cattle have been vaccinated against contagious disease within 18 months immediately proceeding date of purchase or sale, as the case may be, or within longer period so proceeding as may be prescribed.

# **10.** Power of Local Govt. to disperse, prohibit or regulate the holding of cattle market, cattle fair cattle exhibitions etc :-

The Local Government may, for the purpose of preventing the outbreak or spread of a contagious disease by order, disperse prohibit or regulate in such a manner and to such extent as it may think fit, the holding of cattle market, cattle fair, cattle exhibit or other concentration of cattle. Such order shall be published in such manner as the Local Government may think fit.

# **<u>11.</u>** Penalty :-

Whoever is guilty of any act or omission in contravention of any of the provisions of this Act, or of any rule order make there under shall be punishable with fine which may extend to five hundred rupees or, in default of payment of the fine, with simple imprisonment which may extend to three months.

### **12.** Bar of suits :-

No suit or other legal proceeding shall lie against an person for anything in good faith done or intended to be done under this Act.

### 13. Power to make rules :-

(1) The Local Government may, subject to the condition previous publication, make rules consistent with this Act- (a) as to all matters which are to be prescribed. (b) Regulating the powers, duties and procedure of Government officers under this Act. (c) For the guidance of all persons in all matters connected with this Act, and (d) Generally for carrying out the purposes of this. (2) A copy of the draft of the proposed rules shall be laid on the table of the Central Provinces Legislative Council. The Local Governmentshall

give the council an opportunity of discussing them, and shall take into consideration any resolution concerning the same which may be passed by the Legislative Council before finally publishing them in the Central Provinces Gazette. The Central Provinces Cattle Diseases Rule, 1936 in exercise of the powers conferred by section 13 (1) of the Central Provinces Cattle Diseases Act, 1934 (XVI of 1934), the Local Government is pleased to make the following rules: - 1. Short title: Rules. These rules may be called the Central Provinces Cattle Disease Rules 1936. 2. Definitions:- In these rule (i) "Act" means the Central Provinces Cattle Disease Act, 1934 (XVI of 1934.) (ii) "Cattle" means all domesticated animals including bulls, cows, buffaloes, heifers, bull or cow calves over six months, he buffaloes, she buffaloes, buffalo calves over six months, usually imported into the province. Provided that the following class of cattle shall not be deem to be cattle for the purpose of this Act:-(a) Cattle purchased by agriculturists living in villages situated on the border of the province from adjoining village beyond the border provinces; (b) Cattle yoked to cards which convey of the passengers or goods up and down such border villages; (c) Cattle belonging to agriculturists of such border village returning after grazing from area beyond the border; (iii) "Contagious disease" shall also include "hemorrhagic. Septicemia black guarter or anthrax and trypanosomoasis". (3) Period of immunity- When any animals is proved to have been vaccine against rinderpest by the Goat-Virus-alene method, the period of 18 months shall, for the purpose of section 4 (1) (a) of the Act, be extend to three years. (4) Manner of marking the animals- The Marking of the cattle for the purpose of section 4(1) (b) of the Act shall be done by branding the letters "G. V....." by hot iron on the hollow of the next. Explanation- In the mark specified about, after the letters "G.V" the last digit of the calendar year in which the marking is be branded. 5. Period of detention of cattle at done shall quarantine station. The period of detention of cattle under section 4(2) of the Act shall not exceed 12. 6. Fee for vaccination and marking -- The fee to be paid under section. (1) of the Act shall be four annas per head of cattle. 7. Form of proclamation- The form of proclamation to be issued under section 6 (3) of the Act shall be as in Appendix Ax. A copy of the proclamation shall be transmitted by registered post to the owner of the cattle if his address be known. The period between the date of proclamation and the date fixed for auction shall not be less than seven days. 8. Form of permit- The form of permit to be granted under section 7 of the Act shall be as

in appendix-B. 9. Officers authorized to check permits- The person in charge of cattle shall produce the permit granted under section 7 of the Act whenever required to do so by any of the following officers:- Deputy Commissioner, Sub-Division Officer, Tahsildar, District Superintendent of Police, Deputy Superintendent of Police, Circle Inspector of Police, Extra Assistant Conservator of Forests, Forest Ranger, Director of Veterinary Services, Deputy Director of Veterinary Services, Veterinary Inspector and Veterinary Assistant Surgeon.

<u>SCHEDULE 1</u> APPENDIX A

Proclamation under Section 6 (3) of the Central Provinces Cattle Diseases Act, 1934.

Proclamation is hereby made that unless the dues and chart mentioned in section 6 (3) (a) and (b) are paid before the date herein fixed for the sale, the said cattle shall be sold by public auction at..... At noon on the ...... day of ...... Under section 6 (3) of the Act by the..... number and description of cattle. DATE: Deputy Commissioner

SCHEDULE 2 APPENDIX B

Permit under section 7 of the Central Provinces Cattle Diseases Act, 1934. No. Date:

described below, from ..... to...... via ..... Bulls ..... He buffaloes ...... Bullocks ..... She buffaloes ..... Cows ..... Calves ...... Calves ..... Quarantine Station ..... (Counterfoil) Veterinary Officer, In-charge of the Station. Central Provinces Act XXVII of 1936 The Central Provinces Cattle Diseases (Amendment) Act, 1936 (Published in the Central Provinces Gazette, dated the 27th November, 1936) An act to amend the Central Provinces Cattle Diseases Act, 1934. C.P. ACT XVI of 1934. Where it is expedient to amend the central provinces cattle diseases Act, 1934 in the manner hereinafter appearing; It is hereby enacted as follows:-

1. This Act may be called the Central Provinces Cattle Disease (Amendment Act 1936) C.P. ACT XVI of 1934.

Amendment of Section 1, C.P. Act of 1934.

2. In sub-section (2) of the section 1 of the central provinces cattle disease Act, 1934(hereinafter) referred to as the said Act for the words and figures "Section 3 to 9" where they occur for the second time, the words and figures "Section 3 to 8 and section 9" shall be substituted.

Amendment of section 3, C.P. Act XVI of 192.

3. In sub-section 9(1) of section 3 of the said act for the figure "9" the figure "8" shall be substituted.

Amendment of section 9, C.P. Act XVI of 193.

4. In section 9 of the said Act, for the words "to any person" the words "from or to any person" shall be substituted.

Central Provinces and Berar Act. No. XXXV of 1948. Central Provinces and Berar Cattle Diseases (Amendment) Act 1948. (Received the assent of the Governor on the 30th April 19948, assent first published in the Central Provinces and Berar Gazette on the 14th May 1948.)

An Act to amend the Central Provinces and Berar cattle disease Act, 1934. Preamble. XVI of 1934.

Whereas it is expedient to amend the central provinces and Berar Cattle diseases Act, 1934, for the purpose hereinafter appearing.

Short title.

It is hereby enacted as follows:-

1. This Act may be cited as the Central Provinces and Berar CattleDiseases (Amendment) Act, 1948.

2. Amendment of section 2, Act.XVI of 1934.

3. In section 2 of the central provinces and Berar cattle Diseases Act, 11934 (hereinafter referred to as the said Act) after clause (b), following clause shall be inserted, namely:-

"(b-1)" "Infective" means affected by a contagious disease or having recently been in contact with or proximity to a cattle so affected, or residing in an area declared to be infected area".

Insertion of words & Figure after section 2 Act XVI of 1934.

4. After section 2 of the said Act, the following words and figure shall be inserted, namely:-

"Chapter 1- Regulation of entry and Movement of cattle in a local area" is a danger of the spread of any such disease, to be an infected area.

Every notification under sub-section (1) shall specify the limits

Of the area which is declared to be a infects area and shall also specify the contagious disease in respect of which the area is declared to be infected area.

Power to take special measures & make rules as to contagious diseases.

9-D (1) On the issue of notification under section 9-C the provincial Government or the officer authorized under the said section may take, or require or empower any person to take such measures and enforce such rules to be observed by the public or by any person or class of person as the Provincial Government or such officer deems necessary to prevent the outbreak of a contagious disease or the spread thereof, and may determine in what manner and by whom any expenses incurred (including compensation if any) shall be defrayed.

Insertion of words, figure & section 10-A & 10-B after section 10 in Act XVI of 1934.

(2) In particular and without prejudice to the generality of the foregoing provision the provincial Government may take measure and take rules for-

(a) Prohibition of movement of cattle, cattle carcasses articles appertaining in

them, into or out of infected area.

(b) Preventive vaccination or inoculation of cattle infect area and marking of cattle for purposes of identification.

(c) Compulsory segregation and treatment of cattle infected figure and sections shall be inserted, namely:-

Chapter III -- Supplemental

Power of Veterinary Officer to enter & inspect land etc.

10.A. Subject to such rules as may be made, a veterinary officer may enter and inspect any land, building or other plan / or vehicle for the purpose of exercising the powers and performing the duties conferred or imposed on him by or under this Act.

Invoking police assistance.

10-B. A police officer not below the rank of sub-Inspector shall at the request in writing of a Veterinary Officer render such assistance as is required for proper enforcement of the Act.

Insertion of sections 11-A & 11.B in Act XVI of 1934.

6. After section 11 of the said Act, the following section shall be inserted, namely:-Cognizance of offences.

11-A. No court shall take cognizance of any office under this Act except upon the report or complaining of Veterinary Officer.

Jurisdiction of courts.

11-B. No court inferior to that of Magistrate of the second class shall try offences publishable under this Act or any rule made there under."

Amendment of section 13, Act XVI of 1934.

7. In section 13 of the said Act, for sub-section (2), the following sub-section shall be substituted, namely:-

(3) All rules made under this Act by the Provincial Government shall be laid for not less than fourteen days before the Provincial Legislature as soon as possible after they are made and shall be subject to such modifications as the legislature may make during the session in which they are so laid."

Agriculture Department

Nagpur the 17th November, 1948

No. 4827-2691-X- In exercise of the powers conferred by sub-section (2) of section 9-D of the Central Provinces and Berar cattle disease act, 19 (XVI of 1934)the Provincial Government are please to direct that the following further amendments shall be made in Central Provinces Cattle DiseasesRules, 1936, published under this Department Notification No. 1107-1129-XVI, dated the 10th September 1936, the amendments having been previously published as required by sub-section (1) of section 13 of Amendments

(1) Clause (ii) of rule 2 shall be renumbered as clause (ii) (1) and before the word "cattle" in the said clause, the following words and figures shall be inserted namely:-

"For the purpose of Chapter 1 of the Act".

(2) After clause (ii) (11) of rule 2 as so renumbered, the following sub-clause shall be inserted, namely:-

"(2) for the purposes of Chapters II and III of the Act, the expression "Cattle" means bulls, bullocks, cows, buffaloes, and the young ones of these species."

(3) After rule 9, of the following rules shall be inserted namely:-

"10 Report of contagious disease-A Veterinary Officer visiting any place in compliance with sub-section (3) of section 9.B shall, on at such place.

(a) Satisfy himself as to the presence and nature of the contagious disease;

(b) Estimate as accurately as possible, the number of cattle ailing from or died of

the contagious diseases;

(c) Take such, action in respect of the sick, dead and healthy animals as may, in his opinion, be constant with the provisions of the Act and shall report the action taken to his immediate superior gazette officer such as the District Livestock Officer or Assistant Director of Veterinary Services, or Deputy Director of Veterinary Services, as the case may be; and

(d) Report in Form I in Appendix-C of the following officers having jurisdiction over the area:-

(i) Deputy Commissioner (through the Chief Executive Officer)

(ii) District Livestock Officer, Assistant Director of Veterinary Services or Deputy Director of Veterinary Services.

(iii) Sub-Inspector of Police through the station-house officer.

(iv) Director of Veterinary Services (Direct).

11. Declaration of infected areas:- A notification issued under Sub-section (1) of section 9-C shall also be published by beat of drum in the infected area and shall be effective from the date of its publication by beat of drum.

12. Restrictions in infected areas:-

(1) On the issued of a notification under section 9-C, the following provisions hall apply in respect of cattle in such are,- namely:-

(a) Save in accordance with the conditions of a permit in writing in Form II in Appendix-C, granted in this behalf by the Veterinary Officer concerned, no person shall remove or cause to be removed but of or into the infected area any animal dead or alive, any product of sick animal or any part of dead animal or any fodder, bedding, carcass or other things used in connection with the sick or dead animal.

(b) Nothing in clause (a) shall prevent the carriage of any animal or thing through an infected area by any mechanically proper vehicle or railway; provided that is such animal or thing, at any stage its carriage by such vehicle or railway through a infected area, is unloaded therein, it shall not be removed there from save in accordance with the provisions of clause.

(c) In all cases where in preventive inoculation is possible the Veterinary Officer shall inoculate, free of charge, such kinds and classes of animals and in such manner as mentioned from III in Appendix C and approved by the Civil Veterinary Department, Central provinces and Berar, in respect of such contagious disease, and the owner of very such animals shall render every facilities and assistance to the Veterinary Officer in carrying out such inoculation.

(d) For the purpose of inoculating any animal, the Veterinary Officer may, if necessary, by order issued in Form IV in Appendix-C and duly served upon the owner or person in-charge of the animal, require him to produce it for inoculation at the time and place specified in such notice.

(e) For the purpose of identification of the inoculated animal of the Veterinary Officer shall cause the animal to be branded from of charge on the hollow of its neck by letter I, followed by R/S/N/Q (Rinderpest) Hemorrhagic, septicemia / Anthrax / Black quarter and then followed by the last digit of the calendar year in which the marking is done.

(f) Animals, if any, required by the Veterinary Officer by an order issued in Form IV in Appendix -- C and duly served, to be kept confined to specified premises and up to the time stipulated in the order, shall be so confined by the owner or person in charge of the animals.

(g) A carcass or its remains and apparatus shall be either buried not less than six feet from the ground level or full burnt by the owner or person in-charge, provided that the Veterinary may, at his own discretion, conduct a post-mortem examination of the carcass and remove there from free of cost such material as he

may required for investigation, provided further that a carcass or its remained and appurtenances sub- shall be exhumed.

(h) No person shall bring or attempt to bring to any market, fair exhibition or other concentration of animals, or sell or attempt to sell or transfer in any manner to another person any animals which he knows or has reason to believe to be infective.

(2) No charge shall be levied for the inoculation and marking animals but actual expenses, if any, incurred over securing assistance for inoculating or marking animals, or over the very or order issued, or over cremation or burial of carcasses and their appurtenances or over such matters as have been necessitated by insufficiency or entire lack of assistance or cooperation on the part of an owner of person in-charge of animal shall recovered in cash or kind by the Deputy Commissioner of the area from person on account of whom they have been incurred and to whom and also to the Deputy Commissioner, a bill giving full details shall be sent by the Veterinary Officer.

13. Power of Veterinary Officer to enter premises-Under Section 10-A the Veterinary Officer shall observe the following procedure namely:-

(a) No entry or inspection shall be made between sunset and the following sunrise.

(b) At least eight hours notice of such entry shall be issued by order in Form V in Appendix-D and duly served on the owner or occupant of the premises.

14. Any order or notice required to be served by these rules shall be served by tendering a copy of such order or notice to the address or any adult male member or servant of the address household of, in the event of no such person being bound by affixing on some conspicuous part of the usual place of residence of the address. (3) After Appendix-B, the following Appendix shall be inserted, namely:-

SCHEDULE 3 APPENDIX C

Form prescribed for the purposes of Sections under

Chapter II and III.

(See rule 10)

Form I

No. dated the 19.

Whereas I am satisfied by personal knowledge that the cattle in the following area are infected or are likely to the infected with ..... I, therefore, request that immediate steps be taken to declare the said are as infected area, under section 9-B or the Central Provinces and BerarCattle Diseases Act, 1934. (XVI of 1934).

District ......Tehsil .....

Village (s) .....

Veterinary Officer

(Designation & Headquarters)

Τo,

(a) The Deputy Commissioner through the Chief Executive Officer.

(b) The District Livestock Officer / assistantDirectors of Veterinary Services / Deputy Director of Vety. Services, in-charge District or Division.

(c) Sub-Inspector of Police through Station-house officer

(d) Director of Veterinary Services, Central Provinces and Berar (direct).

FORM II

(See rule 12 (a)

NO. dated the 19.

I,..... Veterinary Officer, having satisfied myself that:-

(a) Animals

(b) Carcass(es) and

(c) Apparatus parts or products of animals (s) for carcass(es) described below, and belonging to in-charge of ...... Is / are (a) inoculated against (b) and (c) not likely to spread ...... do hereby authorize ...... To remove the above mentioned property from or in to the infected are involved in Government Notification No...... dated ...... subject to the conditions that this letter of authority:-

(i) is valid from to

(ii) is not transferable,

(iii) must accompany the property in transit, and

(iv) Must be shown, on demand, to a Veterinary Officer or a Policeman in uniform. Veterinary Officer

(Designation and Headquarters).

Form III

(See rule 12 (c)

Disease Vaccine alone or serum Serum inoculation,

Simultaneous inoculation ailing animals.

Healthy animals.

Rinderpest Cattle over 2 months Ailing cases alone of Hemorrhagic -do-Rinderpest,

Caemiaa Septicc -do-Hemorrhagic Septic Aanthrax x aemia, Anthrax and black quarter.

Black quarter Cattle over 2 months -do-But not over 24 months.

FORM IV

(See rule 12(d) and (f)

----- do hereby require you (Name) ------- under rule

12 (d) of the rules framed under the Central Provinces and Berar Cattle Disease Act, 11984 (XVI of 119934), to detain you under mentioned animals within the following area up to the specified date and time, and to produce them for inoculation and marking at ------

Number and particulars of animals to be detained, inoculated and marked. ------

Area of detention .....

Date and time when period of detention ends .....

Veterinary Officer

(Designation and Headquarters).

FORM V

(See rule 13 (b)

No.---- dated the ..... 19

Τo,

Whereas there is reason to believe that an animal infected with contagious disease is concealed in the under mentioned land / building / yard vehicle, etc. I therefore, under rule 13 (b) of the rules framed under the Central Provinces and Berar Cattle Diseases Act 1934 (XVI of 1934) order you as owner or occupierof the said land / building / yard / vehicle etc. to render the said land / building / yard / vehicle etc. accessible for inspection. Failure to comply with this order shall render you liable to pay a fine which may extend to Rs. 500/- or to simple imprisonment for a period which may extend to three months under section II of the said Act.

Name of land/building/yard/vehicle etc.....

Tahsil .....

District .....

Veterinary Officer, (Designation & Headquarters)

The Madhya Pradesh Cattle Diseases (Amendment) Act 1957.

(No. 7 of 1958)

(Received the assent of the president on the Ist March 1958, assent first published in the Madhya Pradesh Gazette on the 21st March 1958).

An Act further to amend the Central Provinces cattle disease Act 19

Be it enacted by the Madhya Pradesh legislature in the Eighth year of Republic of India as follows:-

1. This Act may be called as The Madhya Pradesh Cattle

Short Title.- Diseases (Amendment) Act, 11957.

2. After clause (c) of section 2 of the Central Provinces Amendment of cattle diseases Act, 1934 (XVI of 1934) (hereinafter section 2, Act, referred to as the said Act) the following clause shall XVI of 1934 be added namely.

"(d) "Veterinary Officer" means any office of the Civil Veterinary Department now below the rank of stock supervisor.

Amendment section 4, Act XVI of 1934.

3. After sub-section (3) of section 4 of the said act, the following sub-section shall be added, namely;

"(4) If any cattle on arrival at a Quarantine station are found to be infective and in the opinion of the Veterinary Officer it is necessary to detain them for preventing the spread of contiguous diseases, he may detain them for such period as may be prescribed.

Amendment of section 8, Act XVI of 1934.

4. Section 8 of the said Act shall be numbered as sub-section (1) thereof, and

(i) to sub-section (1) as so renumbered, the following proviso shall be added namely:-

"Provided that where, as a result of the import or cattle by such cattle have to pass beyond a quarantine station, they shall, on their arrival at the destination, be liable to be dealt with in accord with the provisions of sections 4,5,6 and 7 as if they had arrived at quarantine station and the person importing such cattle shall, after detraining them forthwith, inform the Veterinary Assistant Surgeon have jurisdiction over the place and destination about their arrival" and

(ii) after sub-section (1) as so remember the following sub-section shall be inserted namely:-

"(2) Where cattle are taken beyond a quarantine station in convention of subsection (1) they shall, without ------ to any other action that may be taken for much contra vent on under this Act against the person in change thereof, he liable for inspection, vaccination and detention in accordance with the provisions of sections 4,5,6 and 7 as if the place where they are detected after the contravention were a quarantine station".

Substitution of new section for section 9-A, Act XVI of 1934.

5. For section 9-A of the said Act the following section shall be substituted, namely:-

"9-A. Special provisions for prevention of Rinderpest.

(1) The State Government or such officer as it may authorize in this behalf may, be notification, declare any are to be a compulsory rinderpest inoculation area. Every such notification shall specific the limits of the area so declared and the fact of the issue of such notification shall be made widely known in such area in the manner prescribed.

(2) Upon the issue of a notification under sub-section (1), all cattle in the said area as are above six months of age at the date of publication of the notification shall become liable for being compulsorily inoculated against rinderpest and marked for the purpose of identification in the prescribed manner.

(3) As soon as may be, after the issue of notification under sub-section (1), the Veterinary Officer appointed for the compulsory rinderpest inoculation area shall visit every village in the said area for the purpose of carrying out inoculation of cattle of such villages against rinderpest and marking them in the press bed manner. The date on which the Veterinary Officer is to visit the village shall be announced in advance by beat or drum through out the villages.

(4) On the date announce under sub-section (3) every in-charge of cattle which are liable to compulsory inoculation under sub-section (2) shall produce or cause to be produced the same before the Veterinary Officer for inoculation against rinderpest and for being marked in the prescribed manner.

(5) Every person in-charge of cattle, which are liable to compulsory inoculation under sub-section (2), shall give reasonable assistance to the Veterinary Officer and his subordinates for carry out inoculation and marking of such cattle.

(6) If on the date announced under sub-section (3), any person in-charge of cattle which are liable to compulsory inoculation under sub-section (2), its to produce them for inoculation before the Veterinary Officer, he may without prejudice to any action that may be taken against such person under this Act, for such omission, use such reasonable force as may be required for the purpose of carrying out the inoculation and marking of such cattle.

(7) The State Government may make rules for the purpose of carrying out the provisions of this section and such rules may, among other things, empower a Veterinary Officer to take such measure as may be necessary for the enforcement of this Act and the and determine in what manner and by whom any expenses incurred for the enforcement of this Act the rules shall be defray.

the Amendment of section 9Act. XVI of 1934

6. In Section 9-B of the said Act, Explanation shall be omitted.

the Substitution of new section for section11-A Act. XVI of 1934.

7. For section 11-A of the said Act, the Explanation shall be substituted namely:-

"11-A. Offences to be cognizable -- Notwithstanding anything in the Code of Criminal Procedure, 1898 (V of 1898), all offences under this Act shall be cognizable.

(Published in Part IV of the Madhya Pradesh Rajpatra, dated the 8th December, 1961).